

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2010/2003

New Delhi this the 3rd day of December, 2003.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

Dhiraj Singh,  
R/o Care of Mr. S.K. Bhati,  
H.No. 591, Sector-21-B,  
Faridabad (Haryana)

-Applicant

(By Advocate Shri Susheel Sharma)

-Versus-

1. The Director General,  
Council of Scientific and Industrial Research  
Rafi Marg,  
New Delhi-110 001.
2. The Joint Secretary,  
Council of Scientific and Industrial Research,  
Rafi marg,  
New Delhi-110 001.
3. The Head,  
Council of Scientific and Industrial Research,  
(Human Resource Development Group).  
CSIR Complex, Opp. Institute of Hotel Management,  
Library Avenue, Pusa, New Delhi-110 012.
4. The Under Secretary,  
Council of Scientific and Industrial Research,  
(Human Resource Development Group).  
CSIR Complex, Opp. Institute of Hotel Management,  
Library Avenue, Pusa, New Delhi-110 012.

-Respondents

(By Departmental Representative Sh. R.D. Sharma, PS)

ORDER (ORAL)

It is stated that respondents have decided not to contest the OA and the recommendations of the Medical Board would be adhered to and complied with by considering the claim of applicant for medical re-imbursement, within a period of two months from the date of receipt of a copy of this order. In the light of the above, as respondents themselves are redressing the grievance of applicant, at present no grievance subsists. However, it is assured on the part of the respondents that no recovery would be

effected from applicant. Noting the above, the OA is disposed of. If applicant is still aggrieved, it shall be open to him to revive the present OA. No costs.

*S. Raju*  
(Shanker Raju)  
Member (J)

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